

[Shri D. P. Karmarkar.]

- (iv) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) to (iii) above could not be laid within the period mentioned in that subsection. [Placed in Library. *See* No. S-302/56]
- (2) (i) Report of the Tariff Commission on the continuance of protection to the Plastics (Phenol Formaldehyde Moulding Powder, Electrical Accessories and Buttons) Industry. [Placed in Library. *See* No. S-303/56]
- (ii) Government Resolution No. 27(I)-T.B./56, dated the 4th August, 1956. [Placed in Library. *See* No. S-303/56]
- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section. [Placed in Library. *See* No. S-303/56]
- (3) (i) Report of the Tariff Commission on the continuance of protection to the Ball Bearings Industry. [Placed in Library. *See* No. S-304/56]
- (ii) Tariff Commission's letter No. TC[ID]E-83, dated the 14th May, 1956. [Placed in Library. *See* No. S-304/56]
- (iii) Statement under the proviso No. 18(I)-T.B./56, dated the 4th August, 1956. [Placed in Library. *See* No. S-304/56]
- (iv) Government Notification No. 18(I)-T.B./56, dated the 4th August, 1956. [Placed in Library. *See* No. S-304/56]

ANNUAL REPORTS OF THE DEVELOPMENT COUNCILS FOR LIGHT ELECTRICAL INDUSTRIES, BICYCLES, ART SILK, WOOLLEN AND SUGAR INDUSTRIES

ANNUAL REPORT OF THE DEVELOPMENT COUNCIL FOR HEAVY CHEMICAL (ACIDS FOR FERTILISERS) INTERNAL COMBUSTION ENGINES AND POWER PUMPS, HEAVY ELECTRICAL INDUSTRIES AND HEAVY CHEMICAL (ALKALIS)

THE MINISTER FOR HEAVY INDUSTRIES (SHRI M. M. SHAH) : Sir, on behalf of Shri Kanungo, I beg to lay on the Table a copy each of the following Reports under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951 :—

- (i) Annual Report of the Development Council for Light Electrical Industries for the year ended 31st March, 1956. [Placed in Library. *See* No. S-305/56]
- (ii) Third Annual Report of the development Council for Bicycles for the year 1955-56. [Placed in the Library. *See* No. S-306/56]
- (iii) First Annual Report of the Development Council for Art Silk Industry for the year 1955-56. [Placed in Library. *See* No. S-307/56]
- (iv) Annual Report of the Development Council for Woollen Industry for the year ending 31st March, 1956. [Placed in Library. *See* No. S-308/56]
- (v) Annual Report of the Development Council for Sugar Industry for the year ending 31st March, 1956. [Placed in Library. *See* No. S-310/56]

Sir, I beg to lay on the Table a copy each of the following Reports under subsection (4) of section 7 of the Industries (Development and Regulation) Act, 1951 :—

- (i) Annual Report of the Development Council for Heavy Chemicals (Acids and Fertilisers) for the year ending 31st March, 1956. [Placed in Library. *See* No. S-312/56]

- (ii) Annual Report of the Development Council for Internal Combustion Engines and Power Driven Pumps for the year 1955-56. [Placed in Library. See No. S-313/56]
- (iii) Annual Report of the Development Council for Heavy Electrical Industries for the year ended 31st March, 1956. [Placed in Library. See No. S-314/56]
- (iv) Annual Report of the Development Council for Heavy Chemicals (Alkalis) for the year ending 31st March, 1956. [Placed in Library. See No. S-315/56]

REPORT BY DR. PAUL H. APPLEBY ON RE-EXAMINATION OF INDIA'S ADMINISTRATIVE SYSTEM

THE PRIME MINISTER (SHRI JAWAHARLAL NEHRU) : Sir, I beg to lay on the Table a copy of the Report by Dr. Paul H. Appleby on Re-Examination of India's Administrative System with special reference to Administration of Government's Industrial and Commercial Enterprises.

This is the second Report which Dr. Appleby has produced. He presented a Report about three years ago and I think it was laid on the Table of the House. Now, arrangements have been made for every Member of this House to obtain a copy if he will take the trouble of asking for it in the Notice Office. [Placed in Library. See No. S-311/56]

SHRI BHUPESH GUPTA (West Bengal): May I know whether it will be possible for the Government to agree to have a discussion on this Report during this session ?

SHRI JAWAHARLAL NEHRU: The hon. Member has not even seen the Report or read it and he wants to have a discussion.

(Interruptions.)

SHRI B. C. GHOSE (West Bengal): There has already been one Report which Members have studied and this is a supplementary Report. The Prime Minister should not think that Members have not read anything about the matter.

SHRI JAWAHARLAL NEHRU: Not at all.

MR. CHAIRMAN: He is talking about this Report.

SHRI BHUPESH GUPTA: Both the Reports will be taken together.

(Interruptions.)

SITUATION IN THE NAGA HILLS

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT) : Sir, I beg to lay on the Table a statement regarding the situation in the Naga Hills.

RESULT OF ELECTION TO COMMITTEE

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

MR. CHAIRMAN: Dr. M. D. D. Gilder being the only candidate nominated for election to the All India Institute of Medical Sciences, I declare him duly elected to be a member of the said Institute.

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE BIHAR AND WEST BENGAL TRANSFER OF TERRITORIES) BILL, 1956.

THE MINISTER FOR HOME AFFAIRS (SHRI GOVIND BALLABH PANT) : Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the BUI to provide for the transfer of certain territories from Bihar to West Bengal and for matters connected therewith.

REFERENCE TO THE SUEZ CANAL SITUATION

SHRI BHUPESH GUPTA (West Bengal) : Sir, I gave notice of two short notice questions connected with the developments in the Suez Canal and the Prime Minister was pleased not to answer them. I do not hold it against him because he is the best person to decide which question could be answered at the moment. But may I ask him through you, Sir, whether it will be possible to have a discussion in this House on this matter especially as one of the partners of the Commonwealth namely, Britain, is creating a grave situation not only in